MINUTES OF THE MEETING No. 1/11/2014 dtd. 29th JULY, 2014 UNDER THE CHAIRMANSHIP OF Shri A.K. Srivastava, addl. DG

LIST OF ITEMS PERTINENT TO THE MEETING, IN ITEM WISE Sl.No.

1. Shri Sunil Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Dayo Shankar, Deputy Director General of Foreign Trade, Nyama Committee-III, Office of DGFT, Udyog Bhawan, New Delhi

The Committee for considered minutes of the AGC Meeting No.11 for confirmation and confirmed and adopted the same without any change

Case No.34-07 NC No.13/14 Dated 19.6.13	M/s. SteelXchange Pvt.Ltd. [illegible] [illegible] Sub No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/AAR/DEHLI/O Sub No.01/EO/NO/Tn dated 17.9.2012 [illegible] Sub No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/TN/AAR/1 Sub No.01/EO/NO/Tn dated 20.7.2012 [illegible] Sub No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/TN/AAR/DEHLI/O Sub No.01/EO/NO/Tn dated 30.8.2012

The Committee considered the case as per agenda. The representatives of the firm dated 8th February, 2013, for enhancement of import quantity of Quartzite from 0.220 Kg. to 0.250 Kg. was discussed in the Committee. Technical Authority, GAPC (Chemicals) clarified that neither there was some error in the calculation of number of molecules of Quartzite taking part in the chemical reaction, that is, unlike only 2 molecules had been considered, whereas actually 4 molecules of Quartzite take part in the reaction. Therefore, TA, GAPC, re-examined the case and recommended to Committee for enabling the term 2 Committee also kept in view the Central Excise Data, enlisting that 0.250 Kg. of Quartzite is required for the manufacture of 1 Kg. of aspirin product. Accordingly, Addition.

Hence, Committee, based on the written recommendation of A.N. PC, R Sermandy vide their O.O.No. 1403/0/17/2011-L.A.A.P. dated 21.5.2013, decided to re-consider and revise the norms for import item Quartzite" [Import Item No. 2], as under:

Import Item No.2

From	To
1 Quartzite – 220 Kg.	1 Quartzite – 250 Kg.

The quantity and other description mentioned in the minutes of AAC M.No. 31/08 dated 11.10.2012 will remain the same.

RLA concerned may take necessary action under Para 2.7 of EXIM as per above decisions of NORMS COMMITTEE.

Case No.30-04 NC No.13/14 Dated 19.6.13	M/s. Bonco Products (I) Ltd. F.No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/AAR/DEHLI/O Sub No.01/EO/NO/ [illegible] dated 21.08.2008

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DEPP. Re-listed for 17.7.2013.

Case No.30-07 NC No.13/14 Dated 19.6.13	M/s. Apeno Office & Packaging Ltd. F.No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/AAR/DEHLI/O Sub No.01/EO/NO/Delhi dated 27.07.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DEPP. Re-listed for 17.7.2013.

Case No.30-05 NC No.13/14 Dated 19.6.13	M/s. Apeno Office & Packaging Ltd. F.No.01/EO/NO/AAR/DEHLI/O SL.A.P. No.01/EO/NO/DEHLI/O AAR07 Sub No.01/EO/ [illegible] dated 21.08.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DEPP. Re-listed for 17.7.2013.

Case No.30-09 NC No.13/14 Dated 19.6.13	M/s. Silver Oak Labs (P) Ltd. F.No.01/EO/NO/ [illegible] SL.A.P. No.01/EO/NO/ [illegible] Sub No.01/EO/NO/ [illegible]

The Committee considered the case as per agenda and noted that Technical Authority, DEPP, vide their O.O.No.7/100/2013-2000/90 dated 11.6.2013, have re-examined the case based on the clarifications submitted by the firm vide their letter dated May 17, 2013, along with declaration for import and import items, FSSAI Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specifications and Chartered Engineer Certificate. Technical Authority, DEPP, also observed that in the advance licence, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weights of export products has been observed by TA, DEPP:-

Export Item No.1 Net Content 15.0 grams packing
2 Net Content 15.00 grams packing

TA, DEPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and stated that the third hand claimed wastage of 0.50% raw materials, which, in the opinion of the TA, DEPP, was reasonable (however, component is allowed even to net basis).

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Import Item No.1

S.No.	Description of Item	Quantity
1	CONTENTS & MELT MEAL MIXT CIR (Over Confidence)	7,00,000 Numbers
2	INNER CARE (Protecting Body)	15,00,000 Number

Exportable Item

S.No.	Description of Item	Quantity
1	Ethanol (Ethyl Alcohol) Conc.Lyophil	0.00 Kg
2	MALTOSE – ALTO 100 IP Powder (Binder) Acetil	0.00 Kg
3	Polyvinyl BP (2-Butene, Interpolymer, D.O. Acetil	0.00 Kg
4	CARNAUBA WAX 1 MGL	0.00 Kg
5	Cellulose Gum Powder (Binder)	0.00 Kg
6	CHOMOGRAFITE(AUR-100)	
7	(2-Pyrrolidone) CP (2-Pyrrolidone)	0.00 Kg
8	Cellulose Gum Powder (Binder) – ALTO	0.00 Kg
9	CALORANGE MGT-MGL	
10	Fragrance E 5002(N) Coconut & Beer Milk Flavour	0.00 Kg
11	Kosher Grape Hydrolysed Vegetable protein Hydrolysed Hydrolysed	0.00 Kg
12	Hydrogenated Castor Oil (Hydrogenated Castor Oil)	0.00 Kg
13	Polymer 200 Vin. (Aqua, Polyacrylamide, Hydrogenated, paraffinum)	0.00 Kg
14	Polyvinyl Acetate (Binder)	0.00 Kg
15	Sub Contract Sub Contract or commercial Sub Contract	Not to exit
16	Yellow Pro Jelly (From Light Yellow to Pomelo)	0.00 Ml Kg
17	Yellow Pro Jelly (From Light Yellow to Pomelo)	
18	Calcium Stearate (Lubricant, Stabilizer)	0.00 Kg
19	Cellulose Gum Powder (Binder)	0.00 Kg
20	Soluble Wax (Binder)	0.00 Kg
21	Soluble Wax (Binder)	0.00 Kg
22	Oil Coat (Sub Contract Sub Contract)	0.00 Kg

RLA concerned may take necessary action under Para 2.7 of EXIM as per above decisions of NORMS COMMITTEE.

Case No.30-70 NC No.13/14 Dated 19.6.13	M/s. Silver Oak Labs (P) Ltd. F.No.01/EO/NO/PP/AAR/DEHLI/O SL.A.P. No.01/EO/NO/DEHLI/O AAR07 Sub No.01/EO/NO/ [illegible] dated 21.08.2007

The Committee considered the case as per agenda and noted that Technical Authority, DEPP, vide their O.O.No.7/100/2013-2000/ 96 dated 11.6.2013, have re-examined the case based on the clarifications submitted by the firm vide their letter dated 17th May, 2013, along with declaration for import and import items, FSSAI Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specifications Technical Authority, DEPP, also observed that in the advance licence, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weights of export products has observed by TA, DEPP:-

Export Item No. 1 & 2 Net Content 17.71 grams packing
3 & 4 Net Content 17.71 grams packing
Net Content 10.10 grams packing

TA, DEPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and stated that the third hand claimed wastage of 0.50% raw materials, which, in the opinion of TA, DEPP, is reasonable (however, component is allowed on net to net basis).

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Import Item No.

S.No.	Description of Item	Quantity
1	GO Lemon Lip Gloss Pink Shimmer Lip Gloss	50,000 Numbers
2	GO Lemon Lip Gloss Golden Beige Lip Gloss	50,000 Numbers
3	GO Lemon Concealer Beige (Over Confidence)	50,000 Numbers
4	GO Lemon Concealer Sand (Over Confidence)	50,000 Numbers
5	CONTENTS & MELT MEAL MIXT CIR (Over Confidence)	5,00,000 Numbers

Exportable

S.No.	Description of Item	Quantity
1	Aqueous Base (Material of Construction Acetone)	Not to exit
2	Bulk GO Lemon Concealer Beige (Revolution Polymer) (Revolution polymer of Polymers Copolymer, Cornstarch, Polyacrylamide, Cornstarch, Polyacrylamide, Cornstarch, Polyacrylamide

1	Case No.:0170/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ACCENTURE INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-fund of Rs.27 /2013.			
2	Case No.:0170/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ACCENTURE INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-fund of Rs.27 /2013.			
3	Case No.:0170/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ACCENTURE INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-fund of Rs.27 /2013.			
4	Case No.:0170/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ACCENTURE INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-fund of Rs.27 /2013.			
5	Case No.:0170/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ACCENTURE INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-fund of Rs.27 /2013.			
6	Case No.:0172/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:TOSHIBA JSW STEEL PRODUCTS (I) LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: 010, dated 8.5.2012 issued by Department of MPF (Cheque Dis). Remainder to Revenue is Revenue 5.1.2013 issued by the office. The case is to dated for 17.7.2013.			
7	Case No.:0172/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:TOSHIBA JSW STEEL PRODUCTS (I) LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: 010, dated 8.5.2012 issued by Department of MPF (Cheque Dis). Remainder to Revenue is Revenue 5.1.2013 issued by the office. The case is to dated for 17.7.2013.			
8	Case No.:0174/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:SAMSUNG INDIA PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Minutes of Meet had written to Department of Income Energy, on 27.07.2012. The case is to dated for 17.7.2013.			
9	Case No.:0179/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:WESTERN PLAST INDUSTRIES PVT LTD	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: If, as a result of clarification from TA, CAPE, PC, Div.) on the decision of export product mentioned in RC and the application, Remainder to TA issued on 16.8.2012 and 12.10.2012. D.O. letter issued on 04.2013. Re-dated for 17.7.2013.			
10	Case No.:0180/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ALSTOM TURBINES PVT LIMITED	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-dated for 17.7.2013.			
11	Case No.:0180/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ALSTOM TURBINES PVT LIMITED	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-dated for 17.7.2013.			
12	Case No.:0180/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ALSTOM TURBINES PVT LIMITED	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-dated for 17.7.2013.			
13	Case No.:0180/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:ALSTOM TURBINES PVT LIMITED	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Re-dated for 17.7.2013.			
14	Case No.:0186/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: Production and consumption data duly certified by Central Excise is awaited therefore. Hence, case is to dated for 17.7.2013.			
15	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
16	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
17	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
18	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
19	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
20	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
21	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
22	Case No.:0187/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
23	Case No.:0190/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
24	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
25	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
26	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
27	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
28	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
29	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
30	Case No.:0194/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
31	Case No.:0196/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
32	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
33	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
34	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
35	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
36	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
37	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
38	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
39	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
40	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
41	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
42	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
43	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
44	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
45	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
46	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
47	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
48	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
49	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
50	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
51	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
52	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
53	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
54	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
55	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
56	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
57	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
58	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
59	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
60	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
61	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
62	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
63	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
64	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
65	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
66	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order:17/01/2013 Order type:Order Date of Hearing:10/08/2012 Date of Order:17/01/2013	Member Name:Shri Pradip Kumar Das, Member (Judicial) Member Name:Shri Mahesh Chandra Mishra, Member (Technical)
	Decision: The date-wise-date-time dated 24th June, 2012 had furnished production and consumption data duly certified by Central Excise Range is awaited therefore. Hence, case is to dated for 17.7.2013.			
67	Case No.:0198/2012 DATE:2013 DETAIL OF ITEM:REFUND CLAIM	Party Name:CITI CORPORE	Date of Order

		5. Sheraban Tata Beaver Dhendhelant (Horse)			

SLA concerned may take necessary action under Para 5.7 of ORP as per above decision.NOMINE COMMITTEE

1	Case No.:NOTICE-2013-1-0003 Date of Hearing: 10-12-2013 Decision: 0101, dated 20.12.2013 issued by DIPP. The case is to dated for 17.7.2015.	Party Name:SHERON PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
2	Case No.:NOTICE-2013-1-0004 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
3	Case No.:NOTICE-2013-1-0005 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
4	Case No.:NOTICE-2013-1-0006 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
5	Case No.:NOTICE-2013-1-0007 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
6	Case No.:NOTICE-2013-1-0008 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
7	Case No.:NOTICE-2013-1-0009 Date of Hearing: 10-12-2013 Decision: 0101, dated 21.12.2013 issued by DIPP. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
8	Case No.:NOTICE-2013-1-0010 Date of Hearing: 10-12-2013 Decision: 0101, dated 18.12.2013 issued by Deptt. of I&PC(DP). Dec. Is dated on 17.7.2015	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
9	Case No.:NOTICE-2013-1-0011 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SHREE GANESH PRODUCTS PVT LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
10	Case No.:NOTICE-2013-1-0012 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SHRI JAGDEER & SONS (INDIA) LIMITED Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
11	Case No.:NOTICE-2013-1-0013 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SHRI JAGDEER & SONS (INDIA) LIMITED Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
12	Case No.:NOTICE-2013-1-0014 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
13	Case No.:NOTICE-2013-1-0015 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
14	Case No.:NOTICE-2013-1-0016 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
15	Case No.:NOTICE-2013-1-0017 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
16	Case No.:NOTICE-2013-1-0018 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
17	Case No.:NOTICE-2013-1-0019 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
18	Case No.:NOTICE-2013-1-0020 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
19	Case No.:NOTICE-2013-1-0021 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
20	Case No.:NOTICE-2013-1-0022 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
21	Case No.:NOTICE-2013-1-0023 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
22	Case No.:NOTICE-2013-1-0024 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
23	Case No.:NOTICE-2013-1-0025 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
24	Case No.:NOTICE-2013-1-0026 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
25	Case No.:NOTICE-2013-1-0027 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
26	Case No.:NOTICE-2013-1-0028 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
27	Case No.:NOTICE-2013-1-0029 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
28	Case No.:NOTICE-2013-1-0030 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
29	Case No.:NOTICE-2013-1-0031 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
30	Case No.:NOTICE-2013-1-0032 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 2.8.2013. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
31	Case No.:NOTICE-2013-1-0033 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 2.8.2013. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
32	Case No.:NOTICE-2013-1-0034 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
33	Case No.:NOTICE-2013-1-0035 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
34	Case No.:NOTICE-2013-1-0036 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
35	Case No.:NOTICE-2013-1-0037 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 2.8.2013. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
36	Case No.:NOTICE-2013-1-0038 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to DIPP on 2.8.2013. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
37	Case No.:NOTICE-2013-1-0039 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
38	Case No.:NOTICE-2013-1-0040 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
39	Case No.:NOTICE-2013-1-0041 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
40	Case No.:NOTICE-2013-1-0042 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
41	Case No.:NOTICE-2013-1-0043 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
42	Case No.:NOTICE-2013-1-0044 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
43	Case No.:NOTICE-2013-1-0045 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
44	Case No.:NOTICE-2013-1-0046 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	

SLA concerned may take necessary action under Para 5.7 of ORP as per above decision.NOMINE COMMITTEE

1	Case No.:NOTICE-2013-1-0047 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SHRI VIJAY KUMAR SAMANI Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
2	Case No.:NOTICE-2013-1-0048 Date of Hearing: 10-12-2013 Decision: Dec.dated on 17.7.2015.	Party Name:SHRI VIJAY KUMAR SAMANI Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
3	Case No.:NOTICE-2013-1-0049 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SHRI GURU GOBIND SINGH PRINTING GROUP Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
4	Case No.:NOTICE-2013-1-0050 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 7.6.2013. The case is to dated for 17.7.2015	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
5	Case No.:NOTICE-2013-1-0051 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 6.2.2015. The case is to dated for 17.7.2015.	Party Name:SHRI JAGDEER & SONS (INDIA) LIMITED Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
6	Case No.:NOTICE-2013-1-0052 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SHRI JAGDEER & SONS (INDIA) LIMITED Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
7	Case No.:NOTICE-2013-1-0053 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
8	Case No.:NOTICE-2013-1-0054 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
9	Case No.:NOTICE-2013-1-0055 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to the dates 14.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17/10/2013 Notice Date:	Notice Filed Against: Notice Filed By: Notice Date: 17/10/2013	
10	Case No.:NOTICE-2013-1-0056 Date of Hearing: 10-12-2013 Decision: The Committee considered the case as per agenda and noted that hard copy thereby this has been received and sent to Deptt. of I&PC(DP). Dec.on 17.7.2015. The case is to dated for 17.7.2015.	Party Name:SUPERIOR PRODUCTS DEVELOPPER LTD Date of Filed: 17/10/2013 Date of Decision: 17/10/2013 Case: 1	Subject Of Notice: 10(1b), 10(1c), 10(1e) 10(1f) Product(s): Sub Title Notice: 17

	Decision Not Interested by agents. Re-listed on 17-7-2015.

	Prop. No. 1 NEW 2015-7-2020	Prop. Type: CONTEMPORARY, PORT-FOLIO, VIA	Price: 0 Date: 2015-7-2015, 2015-7-2015 Negotiable	Status: Not Sold Yet
107	Big City: 10.5 CONTEMPORARY, 1 MAP, 10	Area: 0 Sq. 10.5 CONTEMPORARY, 1 MAP, 10	Lot Size: 0 Sq. 10.5 CONTEMPORARY, 1 MAP, 10 Not Specified	Active Since: 17-7-2015
	Decision Not Interested by agents. Re-listed on 17-7-2015.			

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